

Government of Jammu and Kashmir
Industries & Commerce Department
Civil Secretariat, Srinagar

Notification,

Srinagar, the 11th September, 2017

SRO 375.- In exercise of the powers conferred by section 15 read with section 23 C of the Mines and Minerals (Development and Regulation) Act, 1957, (Central Act 67 of 1957), the Government of Jammu and Kashmir hereby direct that in rule 104-A of the J&K Minor Mineral Concession Storage, Transportation of Minerals and Prevention of Illegal Mining Rules, 2016, for the figures and words "30th September, 2017" the figures and words "31st December, 2017" shall be substituted.

By Order of the Government of Jammu and Kashmir.

Shailendra

(Shailendra Kumar) IAS

Commissioner/Secretary to Government
Industries & commerce Department

NO:IND/Legal/27/2013

Dated: 11 - 09-2017

Copy to the:-

1. Secretary, Ministry of Mines, Government of India, New Delhi.
2. All Administrative Secretaries, Government of J&K.
3. Divisional Commissioner, Jammu/Kashmir
4. All Deputy Commissioners.
5. Director, Geology and Mining Department, J&K Srinagar.
6. Managing Director, JKML/J&K Cements Limited.
7. General Manager, Government Printing Press, Srinagar for publication in the official Gazette.
8. OSD to the Hon'ble Minister Industries & Commerce
9. Spl. Assistant to the Hon'ble Minister of State, I&C
10. Senior Law Officer, I&C Department
11. Pvt. Secretary to Commissioner/Secretary, I&C
12. Incharge Website, I&C